IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

Excise Appeal Nos.40096 of 2014 and 42299 & 42300/2017

(Arising out of Order-in-Appeal No.79/2013 (M-I) dated 18.10.2013 passed by Commissioner of Central Excise (Appeals), Chennai and Order-in-Appeal No. 49 & 50/2017 (CTA-I) dated 10.8.2017 passed by the Commissioner of GST and Central Excise (Appeals – I), Chennai)

M/s. Indian Additives Ltd. **Appellant**
Express Highway, Manali
Chennai – 600 068.

Vs.

Commissioner of GST & Central Excise **Respondent**
No. 26/1, Mahatma Gandhi Road
Nungambakkam, Chennai – 600 034.

<u>APPEARANCE:</u>

Ms. P. Saravana Selvi, Advocate for the Appellant
Smt. Anandalakshmi Ganeshram, Superintendent (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order Nos. 40392 – 40394/2023

Date of Hearing : 01.06.2023
Date of Decision: 01.06.2023

Per Ms. Sulekha Beevi C. S.,

The learned counsel for the appellant Ms. P. Saravana Selvi submitted that the appellant has opted for benefit under Sabka Vishwas Scheme and has obtained the discharge certificates. The appeals are dismissed accordingly.

(Dictated and pronounced in open court)

(**M. AJIT KUMAR**)
Member (Technical)

(**SULEKHA BEEVI C.S.**)
Member (Judicial)

Rex